HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE TWENTY SEVENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 5636 OF 2025

Between:

M/s. Sri Venkata Sai Agencies, Rep. by its Proprietor Sri Eni Shetty Bal Chander, 4/50/1, Ramayampet, Medak, Telangana-502101.

...PETITIONER

AND

1. The State of Telangana, Rep. by the Principal Secretary, Revenue (CT) Department, Secretariat, Hyderabad, Telangana.
2. The Assistant Commissioner (ST), Medak, Nizamabad Division, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, or Order or Direction particularly one in the nature of Writ of Mandamus declaring the action of the 2nd respondent in passing the impugned order dated 30/12/2023 in DRC-07 vide GST No.36AAAHE0966R1ZV for the year 2017-18 under the CGST and SGST Act, 2017 as being void, illegal, without jurisdiction, without authority of law apart from violative of Articles 14 and 19 of the Constitution of India and consequently set aside the same.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings pursuant to the impugned order dated 30/12/2023 in DRC-07 vide GST No.36AAAHE0966R1ZV for the year 2017-18 under the CGST and SGST Act, 2017 passed by the 2nd respondent.

Counsel for the Petitioner: SRI RAYAPROULU S.PRABHAKAR

Counsel for the Respondents: SRI SWAROOP OORILLA,
SPL GP FOR STATE TAX

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.5636 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri Rayaproulu S. Prabhakar, learned counsel for the petitioner and Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for the respondents.

2. Learned counsel for the petitioner seeks to withdraw this petition with liberty to file a properly constituted petition.

3. Prayer is allowed.

4. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-V. KAVITHA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

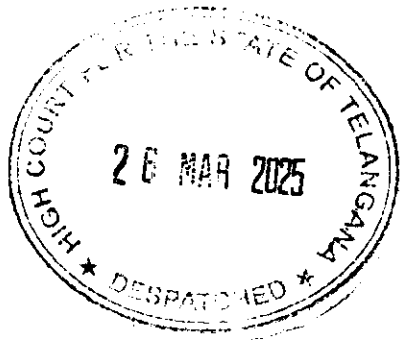
1. One CC to SRI RAYAPROULU S.PRABHAKAR, Advocate [OPUC]
2. Two CCs to SRI SWAROOP OORILLA, SPL GP FOR STATE TAX, High Court for the State of Telangana at Hyderabad [OUT]
3. Two CD Copies

BSR

BS

HIGH COURT

DATED: 27/02/2025



ORDER

WP.No.5636 of 2025

DISMISSING THE WRIT PETITION

AS WITHDRAWN,

WITHOUT COSTS

7 PA 17/3/25